

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

STARRED QUESTION NO:56
ANSWERED ON:15.03.2012
PANCHESHWAR DEVELOPMENT AUTHORITY
Viswanathan Shri P.

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Indo-Nepal agreement on Pancheshwar Development Authority has been finalized and if so, the details thereof;
- (b) whether the Government has agreed to maintain the entire stretch of Kosi embankment including Nepalese territory and if so, the details thereof;
- (c) whether the Nepal Government has sought any compensation for damage caused to crops, land and water resources projects;
- (d) if so, the details thereof; and
- (e) the steps being taken to prevent a breach in the embankment of Kosi river which is a perennial problem for Bihar?

Answer

THE MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND WATER RESOURCES (SHRI PAWAN KUMAR BANSAL)

(a)to(e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE STARRED QUESTION NO. 56 TO BE ANSWERED ON 15.03.2012 IN LOK SABHA REGARDING PANCHESHWAR DEVELOPMENT AUTHORITY

(a) Indo-Nepal Joint Committee on Water Resources (JCWR), during its 3rd meeting held from 29.09.2008 to 01.10.2008 decided to set up Pancheshwar Development Authority (PDA) in accordance with Article 10 of the Mahakali Treaty for the development, execution and operation of the Pancheshwar Multipurpose Project and finalized the Terms of Reference (TOR) of PDA during its 5th meeting held from 20.11.2009 to 22.11.2009

(b) During the 1st meeting of Indo-Nepal Joint Ministerial Commission on Water Resources (JMCWR) held on 15th February, 2012 at New Delhi, the JMCWR recommended that the maintenance of 15 Km length of eastern Kosi embankment, presently being maintained by the Government of Nepal, may also be taken up by the Government of India.

(c)&(d) Yes, Sir. The Government of India received some compensation claims in recent years. Since these claims are 4-5 decades old, the Embassy of India at Kathmandu has sought some information from the Government of Nepal to ascertain the authenticity of the claims.

(e) Kosi embankments are maintained by the Government of Bihar on the recommendations of Kosi High Level Committee (KHLC) consisting of Indian and Nepalese officers, which inspects the embankment after every flood season.